GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA UNSTARRED QUESTION NO-1053

ANSWERED ON- 31/07/2024

ROU CHARGES

1053. DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the measures taken by Government to collect Right of Use (ROU) charges from those who have acquired land from NHAI which is being questioned due to NHAI's perceived lack of seriousness in collecting these charges; and
- (b) whether with effective collection NHAI could receive sizable revenue, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Permission for grant of access from NHs and use of NH land for laying/installation of utilities or use of land for temporary purposes is given under provisions of Control of National Highways (Land & Traffic Act), 2002. The processing/license fee for access permission as well as the license fee/lease rental for public and Industrial utilities are charged as per guidelines issued from Ministry of Road Transport and Highways. All such permission for use/access to NH are granted as per these guidelines only after collection of prescribed fees.
